

Court No. - 2

Case :- APPEAL UNDER SECTION 37 OF ARBITRATION AND CONCILIATION ACT 1996 DEFECTIVE No. - 141 of 2024

Appellant :- National Highway Authority Of India, Through Its Project Director

Respondent :- Vinod Kumar And 5 Others

Counsel for Appellant :- Divakar Rai Sharma

Hon'ble Piyush Agrawal,J.

Learned counsel for the appellants prays for accommodation for today to comply with the earlier order of this Court.

Order sheet reveals that on two earlier occasions, i.e., 18.07.2024 and 02.08.2024, the case was adjourned at the request of learned counsel for the appellants to enable him to comply with the earlier order of this Court.

As prayed, the case is adjourned, subject to deposit of cost of Rs. 2,000/- by the Project Director of the appellant no. 1 before the Registrar General of this Court. The cost shall be deposited from the salary account of the Project Director concerned.

The Project Director is also directed to file his personal affidavit as to why the direction of this Court has not been complied with, along with receipt of deposit of cost.

List after three weeks as fresh, along with the connected case, on showing the receipt of deposit of cost by the appellants.

Order Date :- 20.8.2024

Amit Mishra